

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 490/95.

Dt. of Order: 24-4-95.

A. James

...Applicant

vs.

1. The Director, Central Tobacco
Research Institute (Indian Council of
Agricultural Research),
Rajahmundry-533 105, E.G.Dt., AP.

...Respondent

* * *

Counsel for the Applicant : Shri P. Venkateswarlu

Counsel for the Respondents : Shri N.V. Ramana, Addl. CGSC

* * *

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

* * *

.. 2.

To

1. The Director, Central Tobacco Research Institute (Indian Council of Agricultural Research), Rajahmundry-533 105, W.G.Dist.A.P.
2. One copy to Mr.P.Venkateswarlu, Advocate, CAT.Hyd.
3. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm

O.A.490/95.Dt. of Order: 24-4-95.

(Order passed by Hon'ble Justice Shri V.Neeladri Rao,
Vice-Chairman)

* * *

This Original Application was filed challenging the transfer of the applicant from Guntur to Kandukur as per impugned order dt. 4-4-95. Even in the impugned order it is stated that the said transfer is as per the recommendations of the transfer committee.

2. In pursuance of the directions of this Bench, the report of the Transfer Committee is placed before us. No malafidies were attributed to the Members of the Transfer Committee or to the Director who issued the impugned order. On perusal of the record produced, malafidies cannot be ~~attributed~~ inferred.

3. But it is stated that the applicant was transferred from Guntur to Kandukur when he has not even completed one year of service. It is a matter for consideration by Director or the higher authority. Hence the applicant, if he so chooses, can make a representation ~~with~~ ^{to} the Director/Higher Authority requesting for retention. If such a representation is going to be made by Registered Post with Acknowledgement Due by 8-5-95, the same has to be considered in accordance with law and the same ~~has~~ to be disposed expeditiously and preferably within two weeks from the date of receipt of the same.

4. The Original Application is ordered accordingly. No costs.

R.RANGARAJAN
Member (A)

V.Neeladri Rao
(V.NEELADRI RAO)
Vice-Chairman

avl/

Dt. 24th April, 1995.
Dictated in Open Court.

Deputy Registrar
28/4/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 26-4-1995.

ORDER/JUDGMENT:

M.A. /R.A. /C.A. No.

O.A. No.

T.A. No.

in
690/95

(W.P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

